

**RULES FOR SPECIAL PASS FOR BREAKING BULK IN ANY
PORT IN THE STATES OF MADRAS, PONDICHERRY AND
BOMBAY**

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C.B.R. Notification No. 57-Cus., dated 9th July, 1927 as amended by Notifications No. 85-Cus., dated the 9th October, 1937, No. 126-Cus., dated 15th October, 1938 and No. 155-Cus., dated 19th December, 1959. In exercise of the powers conferred by S.59 of the Sea Customs Act, 1878, and in supersession of all notifications on the subject previously in force in any of the Customs ports in the States of Madras, Pondicherry and Bombay, the Central Board of Revenue makes the following rules for granting special passes to break bulk in the said ports:- A special pass may be granted -

1. 1 :-

On application in writing on a paper stamped with the proper court-fee stamp, and such application may be received before the arrival of the vessel for which the pass is required.

2. 2 :-

In the case of steamers and square-rigged vessels discharging in a dock, the goods in respect of which a special pass has been obtained shall be deposited in a separate shed or portion of a shed and in the case of such vessels discharging in the stream, the said goods shall be stacked in the wharf in such manner as the Customs Officer on duty may direct in order to prevent their being mixed with other goods. In neither case shall the goods be removed from the places of deposit until manifest and bills of entry have been put in.

3. 3 :-

(a) In the ports of the State of Bombay a special pass shall be granted to native crafts only when they are employed in bringing from Customs ports, chunam, cement, sand, stones, flooring tiles or other building materials, green or dry grass, hay, poultry, fresh fruits, vegetables or other market produce.

(b) To such vessels a special pass may be granted to be in force for one month. But before any goods are discharged notice of intention to discharge them shall be given to the Customs Officer on duty at the wharf where they are to be discharged. If the vessel arrives in ballast or with passengers, only the pass must be produced to the Preventive Officer at the wharf for endorsement before the vessel leaves.